

3
OA 511/2001

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Dt. 4.1.2002

06. 29.10.2002

A.D. returned after service from R-2. He is absent on call. No steps taken to file counter. A.D. not returned from R-1. Await return of A.D. till 25.1.2002. R3 is absent and no counter filed by him.

At the request of the Ld. Counsel for the applicant the matter is postponed to 04.12.2002 to which date another similar matter, OA 512/01 has been adjourned.

~~Vice Chairman~~
~~Member G~~

~~REGISTRAR~~

07. Order dated 5-11-2002.

- 1) A.D. not returned from R-1.
- 2) Appearance & Confer by R. 2 & 3 not filed.

Mr. K. E. Kambo, learned counsel for the Applicant submits that he has already obtained the reliefs he has sought in this OA. And therefore he does not want to press this matter further. In view of the above, this OA stands disposed of. Mr. A. K. Baxi, standing counsel was present and heard.

~~Vice Chairman~~
~~Member G~~

By Registrar
24/1/02
25-1-2002
A.D. not returned from R-1 although notice by A.D. Part was sent on 19-10-2001. Service therefore sufficient on R-1. Both R2 and R3 are absent on call. No steps taken by them to file counter.

Call on 13.2.2002 for counter if any.

~~REGISTRAR~~